

INVITATION FOR EXPRESSION OF INTEREST FOR DUTTA AGRO MILLS PRIVATE LIMITED OPERATING IN AGRO MILLS AT BURDWAN (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Dutta Agro Mills Private Limited CIN- U15142WB1995PTC073558 PAN- AABCD9050B
2.	Address of the registered office	Vill- Dhunui, P.O.- Paharhati, P.S.- Memari Dist- Burdwan, Dhunui, West Bengal- 713168
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Vill- Dhunui, P.O.- Paharhati, P.S.- Memari Dist- Burdwan, Dhunui, West Bengal- 713168
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Balance sheet, P&L, and schedules available for F.Y. 2017-18. All other documents can be obtained by sending email at: duttaagromills@aaainsolvency.com List of Creditors also available at- https://bbi.gov.in/en/claims/front-claim-details/9831
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending email at: duttaagromills@aaainsolvency.com
10.	Last date for receipt of expression of interest	27.11.2025
11.	Date of issue of Provisional list of Prospective Resolution Applicants	06.12.2025
12.	Last date for submission of objections to Provisional List	11.12.2025
13.	Date of issue of final list of Prospective Resolution Applicants	20.12.2025*
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25.12.2025*
15.	Last date for submission of Resolution Plans	24.01.2026*
16.	Process email id to submit Expression of Interest	duttaagromills@aaainsolvency.com
17.	Details of the corporate debtor's registration status as MSME	Not Applicable

Notes:

- All the EOIs received will be reviewed by the RP as well as the CoC and thereafter further information /documents related to the process will be provided to the shortlisted parties. The RP/CoC shall have discretion to change the criteria for the EOI at any point of time.
- RP/CoC reserves the right to cancel or modify the process/application without assigning any reason and without any liability whatsoever.
- *The dates for issue of Final List of the PRAs, issuance of IM with other related documents and the date for submission of Resolution Plans is beyond the last date of the conclusion of the CIRP in the matter. The RP will be filing appropriate application before the Hon'ble NCLT and hence, such events are subject to the approval of the extension of the CIRP Period by the adjudicating authority.

(Pankaj Kumar Tibrewal)
 Registration No.: IBB/IPA-001/IP-P01577/2018-19/12410
 Registered Address of the Resolution Professional: Chitra 3E, Duke Residency,
 Date: 12.11.2025 13 Chanditala Lane, Near Chalia More, Tollygunge, Kolkata, West Bengal-700040
 Place: Kolkata For Dutta Agro Mills Private Limited

P. K. Tibrewal

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